NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.151/2016 RT CP No.131/Chd/Hry/2017

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Abhishek Jain.

....Petitioner.

Versus.

M/s A2Z Infra Engg. Ltd.

....Respondent.

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).

Present:

None.

As per the office report, no information has been filed by the petitioner as required by Sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016. This case was received by transfer from the Hon'ble High Court of Punjab & Haryana, Chandigarh in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 as the respondent was not served. This petition was filed before the Hon'ble High Court with a prayer for winding up of the company for its inability to pay the debt. As per the proviso to rule 5 of the Companies (Transfer of Pending Proceedings) Amended Rules, 2016 vide notification dated 29.06.2017, the petitioner was required to file the necessary information in terms of Sections 7, 8 or 9 of the IB Code by 15.07.2017, failing which, the petition has to abate.

The compliance having not been made, the instant petition stands abated. Sd/~

> (Justice R.P.Nagrath) Member (Judicial)

July 21, 2017